

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3214 of 2020

1. Prabhakar Singh.
2. Nisha Kumari @ Nisha Singh.
3. Sanju Devi.Petitioners

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Anjani Kumar, Advocate
For the State : Mr. Rajendra Ram Ravidas, A.P.P.

02/9-9-2020

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioners apprehend their arrest in connection with Barkagaon P.S. Case No. 168 of 2017.

It has been alleged that the informant was assaulted by the accused persons. Some of the accused persons have been acquitted by the learned trial court since the informant had turned hostile.

It appears that compromise has also been effected. The dispute arose out of a trivial issues of petitioner no. 2 putting scratches over the new car of the informant, which resulted in the incident.

Considering the aforesaid facts, the petitioners, named above, are directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, they will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) each with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Hazaribagh in connection with Barkagaon P.S. Case No. 168 of 2017, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-